### [Mr. Speaker]

looking into it in the chamber? You should attempt to convince me and if I am convinced that there is some point, I can get information from the Minister. Then, if I am convinced, I would allow you to raise it as a privilege issue here. If an issue is raised that something which was said was false, on what ground can I say whether it was false or true? I should get information on this issue—the statement made by the Home Minister. You have not given any material. If you say that it is a general question and facts were not placed before the House, on what basis can I allow the privilege motion? It is impossible I would request you to tell me the details which would convince me first, so that I can allow the privilege issue to be raised later on if I am convinced. As it stands, it cannot be raised in this fashion. You should permit me to go to the next item

बा॰ राम मनो रूर लो हिया ठीक है मैं
भाप का हुकम मानता हूं केवल एक बात के
बारे में मुझे कह लेने दिया जाय । चव्हाण
साहब ने मुझ को अपना नेता माना था ।
अब उनकी नजरों मे मैं गिर गया हूं ऐसा
उन्होंने कहा था तो मुझे इस ममय चव्हाण
साहब के बार ने नो युक्त कह लेने दिया जाय ।
उन्होंने कहा था

Mr. Speaker: Again you are going into the merits You convince me first.

12.33 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COM-MODITIES ACT.

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table a copy of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act. 1988...

- (1) The Cotton Textiles (Control) Eighth Amendment Order, 1966, published in Notification No. S.O. 3986 in Gazette of India dated the 31st December, 1966, [Placed in Library, see No. LT-89/67].
- (2) The Cotton Textiles (Control) Amendment Order, 1967, published in Notification No. S.O. 77 in Gazette of India dated the 4th January, 1967. [Placed in Library, see No. LT-996 67]

ANNUAL REPORT OF COCHIN REFINERIES

AND GOVERNMENT REVIEW

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): On behalf of Shri Asoka Mehta, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 19A of the Companies Act, 1956
- Review by the Government on the working of the above Company.

[Placed in Library, see No LT-39/67]

EMERGENCY RISKS INSURANCE (FOURTH AMENDMENT) SCHEMES AND NOTIFICA-TIONS UNDER CUSTOMS ACT, CENTRAL EXCISE AND SALT ACT AND INCOMA-TAX ACT.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table—

(1) A copy of the Emergency Risks (Goods) Insurence (Fourth Amendment) Scheme, 1966, published in Notification No. S.O. 3907 in Gazette of India dated the 24th December, 1966, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962

(2) A copy of the Emergency
Risks (Factories) Insurance
(Fourth Amendment) Scheme,
1966, publ shed in Notification
No. S.O. 3908 in Gazette of
India dated the 24th December, 1966, under sub-section
(7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

[Placed in Library, see No LT-88/

- (8) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.—
  - (1) The Customs and Central Excise Duties Export Drawback (General), One hundred and eighth Amendment Rules, 1966, published in Notification No GSR 1873 in Gazette of India dated the 10th December, 1968 [Placed in Library, See No LT-71/67].
  - (ii) The Customs and Central Excise Dut es Export Drawback (General), One hundred and ninth Amendment Rules, 1966, published in Notificat on No. G S R. 1874 in Gazelte of India dated the 10th December, 1966 [Placed in Library See No LT-27/67].
  - (iii) The Customs and Central
    Excise Duties Export Drawback (General), One hundred and seventh Amendment Rules, 1966, published
    in Notification No. G S.R.
    1963 in Gasette of India

- dated the 24th December, 1966. [Placed in Library. See No. LT-81/67].
- (iv) The Customs and Central Excise Duties Export Drawback (General), One hundred and tenth Amendment Rules, 1966, published in Notification No G S.R 1964, in Gazette of India dated the 24th December, 1966 [Placed in Library, See No LT-80/67].
- (v) The Customs and Central Excise Duties Export Drawback (General), One hundred and eleventh Amendment Rules, 1966, published in Notification No G.S.R. 1965 in Gazette of India dated the 24th December, 1966. [Placed in Library See No LT-79/67].
- (vi) The Customs and Central Excise Duties Export Drawback (General), One hundred and fourteenth Amendment Rules, 1966, published in Notification No. G.S.R. 2000 in Gazette of India dated the 31st December, 1966 [Placed in Library. See No. LT-75/67]
- (vii) The Customs and Central Excise Duties Export Drawback (General), One hundred and thirteenth Amendment Rules, 1966, published in Notification No GSR 2001 in Gazette of India dated the 31st December, 1966 [Placed in Library, See No LT-74/67]
- (viii) The Customs and Centra'
  Excise Duties Export Drawback (General), One hundred and fourteenth Amendment Rules, 1966, published in Notification No G.S.R.
  2002 in Gazette of India
  dated the 31st December,
  1966. [Placed in Library.
  See No. LT-82/67]

#### (Shri K. C. Pant)

- (ix) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1967, published in Notification No G.S.R. 79 in Gazette of India dated the 21st January, 1967. [Placed in Library, See No LT-45/67]
- (x) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1967, published in Notification No G.S.R. 80 in Gazette of India dated the 21st January, 1967 [Placed in Library, See No LT-46/67]
- (xi) The Customs and Central
  Excise Duties Export Drawback (General) Third Amendment Rules, 1967, published in Notification No
  G.S.R. 107 in Gazette of
  India dated the 28th January, 1967 [Placed in Library, See No LT-50/67]
- (XII) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1967, published in Notification No GSR 108 in Gazette of India dated the 28th January, 1967 [Placed in Library. See No LT-51/67]
- (xiu) The Customs and Central Excise Dut as Export Drawback (General) Fifth Amendment Rules, 1967, published in Notification No. G.S.R. 109 in Gazette of India dated the 28th January, 1967. [Placed in Library. See No LT-52/67]
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1967, pub-

- lished in Notification No. G.S.R. 110 in Gazette of India dated the 28th January, 1967. [Placed in Library. See No. LT-52/67].
- (xv) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1967, published in Notification No. G.S.R. 170 in Gazette of India dated the 11th February, 1967 [Placed in Library, See No. LT-57/67].
- (xvi) The Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1967, published in Notification No. GSR 171 in Gazette of India dated the 11th February 1967 [Placed in Library. See No LT-58/67]
- (xvii) The Customs and Central Excise Duties Export Drawback (General) Ninth Amendment Rules, 1967, published in Notification No. G.S.R. 234 in Gazette of India dated the 25th February, 1967 [Placed in Library See No L.T-65/67]
- (xviii) The Customs and Central Excise Duties Export Drawback (General) Tenth Amendment Rules, 1967, published in Notification No G.S.R. 293 in Gazette of India dated the 4th Ma.ch, 1967 [Placed in Labrary. See No LT-68/67]
- (xix) The Customs and Central Excise Duties Export Drawback (General) Eleventh Amendment Rules, 1967, published in Notification No. G.S.R. 294 in Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-66/67].

- (xx) The Customs and Central Excise Duties Export Drawback (General) Twelfth Amendment Rules, 1967, published in Notification No. G.S.R. 295 in Gazette of India dated the 4th March, 1967. [Placed in Library. See No LT-67/67)
- (xxi) The Customs and Central Excise Duties Export Drawback (General) Thirteenth Amendment Rules, 1967, published in Notification No G.S.R. 306 in Gazette of India dated the 11th March, 1967. [Placed in Library. See No. LT-41/87]
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:--
  - (1) G.S.R. 1842 published in Gazette of India dated the December, 1966 [Placed in Library, See No LT-70/671
  - (11) G.S.R 1872 published in Gazette of India dated the December, 1966 [Placed in Library, See No LT-77/67]
  - (iii) G.S.R 1897 published in Gazette of India dated the December, 1966 17th Placed in Labrary, See No. LT-76/67]
- (iv) G.SR 1966 published m Gazette of India dated the December, 1966, [Placed in Library, See No LT-78/671
- (v) G.SR 1985 published in Gazette of India dated the December, 1966 Placed in Library. See No LT-79/67]

(vi) G.S.R. 2003 published in Gazette of India dated the 31st December, 1966. [Placed in Library. See No. LT-78/671.

Papers Laid

- (vii) G.S.R. 2039 published in Gazette of India dated the 31st December 1966. [Placed in Library, See No. LT-85/67]
- (viii) G.S.R. 2040 published in Gazette of India dated the 31st December, 1966. Praced in Library, See No. LT-83/671
- (1x) G S.R. 2041 published in Gazette of India dated the 31st December, 1966. Paced in Library, See No. LT-84/67]
- (tx) G.S.R. 2041 published in Gazette of India dated the December, 1966. [Placed in Library, See No. LT-43/67]
  - (x1) G.S.R 1 published in Gazette of India dated the January, 1967. [Placed in Library, See No. LT-86/67]
  - (xii) G.S.R 81 published in Gazette of India dated the 21st January, 1967. [Placed in Library, See No. LT-47/671
  - (XIII) G.S.R 82 published in Gazette of India dated the 21st January [Placed in Library, See No. LT-48/67]
  - (xiv) G S.R 98 published in Gazette of India dated the 16th January, 1967. [Placed in Library, See No LT-44/67?
  - (xv) G.S.R. 154 published in Gazette of India dated the 3rd February, 1967 Placed in Library. See No. LT-54/67).

# [Shri K. C. Pant]

- (xvi) G.S.R. 172 published Gazette of India dated the 11th February, 1967 [Placed in Library. See No. LT-LT-55[67].
  - (xvii) G.S.R. 190 published in Gazette of India dated the 11th February, 1967. [P'aced in Library, See No. LT-60/67]
  - (xviii) G.S.R. 193 published in Gazette of India dated the 13th February, 1967. [P aced in Library. See No. LT-61/67].
    - (xix) G.S.R. 228 published in Gazette of India dated the 18th February, 1967. [Paced in Library, See No. LT-63/67].
    - (xx) G.S.R. 235 published in Gazette of India dated the 25th February 1967. [P'aced in Library, See No. LT-64/67].
    - (xxi) G.S.R. 305 published in Gazette of India dated the 11th March, 1967. [Placed in Library, See No. LT-45/671.
  - (xxii) S.O. 873 published Gazette of India dated the 4th February, 1967. [Placed in Library, See No. LT-55/671.
  - (5) A copy each of the following Notifications under section 38 of the Central Sxcise and Salt Act, 1944:-
    - (i) The Central Excise (First Amendment) Rules, 1967, published in Notification No. G.S.R. 75 in Gazette of

- India dated the 21st January, 1987. [Placed in Library. See No. L.T-49/67].
- (ii) The Central Excise (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 288 in Gazette of India dated the 4th March 1967. [Placed in Library. See No. LT-69[67].
- (6) A copy each of the following. Notifications under sub-section (4) of section 280W of the Income-Tax Act, 1961:-
  - (i) The Annuity Deposit. Scheme, 1966, published in Notification No. 2033 in Gazette of India dated the 30th December, 1966. [Placed in Library. See No. LT-42/67].
  - (ii) Notification No. S.O. 514 published in Gazette of India. dated the 8th February, 1967, making certain amendments to the Annuity Deposit Scheme, 1964, | Placed in Library. See No. LT-56/67].
- (7) A copy of the Income-tax (Amendment) Rules, 1967, published in Notification No. S.O. 593 in Gazette of India dated the 15th February, 1967, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-62/ 67].

Nambiar (Tiruchirappalli): Shri Regarding item 7, it seems the Government have decided to end the emergency. Now it is not proper to come up here again and again and to take action under the Emergency Risks (Goods) Insurance Act, 1962 and the Emergency Risks (Factories) Insurance Act, 1962. These Acts concerning the Emergency should be repealed. Otherwise, it is not proper to bring them up here every now and then.

Mr. Speaker: That is a matter of opinion.

Shri Nambiar The emergency has ended. .

Mr. Speaker: Let it be debated separately, not now.

Shri Nambiar: Let us know what the hon. Minister has to say about this

12 26 hrs

## ALLOCATION OF SEATS

भी यशपाल सिंह (देहरादून) मध्यक महोदय, मुझे भाप की सेवा मे कुछ निवेदन करना है। प्राप जैसे न्यायमूर्ति स्पीकर के रहते हुए मेरे साथ बेइनाफी नहीं होनी षाहिए । मैं पिछले पाच सालो मे इस हाउम से एक मिनट के लिए भी गैरहाजिर नहीं हुआ हू और जब से बैठन शुरू होती है तब से लेकर सदा धन तक यही मौजूद रहता हु। हजारो दफे मैं ने भाषण किये हैं, प्रस्ताव भादि पेश किये हैं भीर प्रश्न किये हैं। जिस तरीके से एक पुजारी मदिर में जाया करता हे उसी श्रद्धा और निष्ठा के साथ मैं यहा सदन् में भाता हू । मैं पहले दूसरी कतार मे बैठता था लेकिन ग्रब मुझ को पाचवी कतार में स्थान दिया गया है। इस से ज्यादा वेइसाफी मेरे साथ धौर कोई नहीं हो सकती । जेलखाने तक में हार्ड वर्क का केंडिट मिलता या लेकिन यहा पर मुझे हार्ड वर्क का फेडिट नहीं मिल रहा है। मुझे इसाफ दिया जाय भीर मैं जो दूसरी कतार में बैठा करता था उसे कायम रखा जाय या फंट रो में मुझे रखा आय लेकिन मुझे पाचवी रो में जगह दी ग है। मुझे धाशा है कि धाप के स्पीकर रहते हुए मेरे साथ ऐसी बेंडसाफी नही हो रकती। धगर दल की कोई बात हो तो मैं काग्रेस के सिवाय हर एक दल में बैठने के लिए तैयार हू लेकिन जैसा मैं ने कहा मुझे या तो पहले जैसे दूसरी कतार में बैठाया जाय या फट कतार में जगह दी जाय धीर यदि काग्रेम के धलावा किसी दूसरे दल में इसके लिए जाना पढता है तो धाप मुझे सजैश्ट कीजियगा।

12.37 hrs

RE WRIT PETITION AGAINST SPEAKER AND MEMBERS OF THE COMMITTEE OF PRIVILEGES

Mr Speaker: During the last Lok Sabha, on the 12th August, 1966, Sarvashrı Tridib Kumar Chaudhurı and Madhu Limaye, Members of Parliament, had raised a question of privilege, alleging, inter alia, that on the 9th August, 1966, when they reached Patna Air Port, the Bihar Police served an externment order on them under the Bihar Maintenance of Public Order Act, 1949, directing them leave the State of Bihar within one and half hours, but kept them in virtual arrest and detention in V I P Room Patna Air without any criminal charge and prevented their free movement during the said one and haf hours period though they were free to move about in Bihar without any restramt for that period it terms of the externment order served on them.

On the 18th August, 1966, the House referred the matter to the Committee of Privi'eges.

The Committee of Privileges, before arriving at their conclusions, decided to examine among others, Shri B.N.P. Kumar, Deputy Superintendent of Police, Patns who had served the externment orders on Sarvashri Tridib